

[English]

Parallel Marketing of Kerosene

*315. SHRI R. SURENDER
REDDY:
SHRI VIJAY NAVAL
PATIL:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have laid down norms and guidelines for parallel marketing of kerosene oil by the private companies;

(b) if so, the details thereof;

(c) whether Government have also earmarked some ports for import of kerosene by private companies;

(d) if so, the details thereof;

(e) whether the Indian Oil Corporation has signed agreements with some private companies for sharing infrastructure owned by the Corporation at these ports; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b) Government announced in February 1993 the decision to introduce parallel marketing of Kerosene by private agencies using/setting up their own packing, transportation and distribution network for sale of the product at market determined prices on their own terms for which they do not need to obtain any license from the Ministry of Petroleum

and Natural Gas. However, they are required to obtain necessary clearances from statutory authorities, local bodies etc., as applicable. Under the Kerosene (Restriction of Use and Fixation of Ceiling Price) Order 1993, the parallel marketeers are required to intimate their intention and capabilities to import, market, pack, transport, distribute or sale of the product before commencement of these activities and submit a monthly report giving details of the product imported by them. Besides, they have to furnish to the Government or to such authorities as specified by the Government all the relevant particulars and information.

(c) No, Sir.

(d) Does not arise.

(e) and (f) Indian Oil Corporation has entered into commercial agreement with 8 parties to assist them in :

— Importing Kerosene for them alongwith their own parcels in the same vessels.

— Storage and handling of Kerosene thus imported.

[Translation]

Irrigation in Tribal areas

*316. SHRI MAHESH
KANODIA:
SHRI SHANKERSINH
VAGHELA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government have reviewed the irrigation work in tribal areas;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) the steps taken by the Union Government to carry out the irrigation development work in these areas; and

(e) the total funds allocated for development of irrigation projects in tribal areas, State-wise?

THE MINISTER OF WATER RESOURCES AND PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) and (b): Irrigation being the State subject, irrigation schemes/projects are planned, funded and implemented by respective States/UTs. In Tribal areas, irrigation development is generally through minor irrigation schemes.

However, some States have taken up Major & Medium projects for development of irrigation in the tribal sub-plan areas which are monitored from time to time. State-wise details of Major & Medium irrigation projects completed upto 1991-92 and benefits in tribal areas thereon are given in the Statement-I.

(c) Does not arise.

(d) The Eighth Plan (1992-97) strategy envisages priority to be assigned to the early completion of ongoing projects and those benefiting the tribal areas.

(e) State-wise number of ongoing Major & Medium irrigation projects and Eighth Plan Outlays (1992-97) are given in the enclosed Statement-II.

STATEMENT-I

Statewise Major & Medium Irrigation Projects Completed upto 1991-92 and Benefits in Tribal Areas.

S. No.	State/UT	Number of Projects completed	Benefits in Tribal Areas (In Thousand hectares)
1.	Andhra Pradesh	6	10.59
2.	Assam	6	33.02
3.	Bihar	24	66.39
4.	Gujarat	15	46.02
5.	Madhya Pradesh	20	34.61
6.	Maharashtra	18	36.30
7.	Manipur	1	1.00

S. No.	State/UT	Number of Projects completed	Benefits in Tribal Areas (In Thousand hectares)
8.	Orissa	13	53.13
9.	Rajasthan	8	17.33
10.	West Bengal	5	12.13
Total		116	310.52

STATEMENT-II

Statewise ongoing Major and Medium Irrigation Projects under Tribal Sub Plan and Eighth Plan Outlays.

(Rs. in Crores)

S. No.	State/UT	No. of Major & Medium Projects	Eighth Plan (1992-97) Outlays
1.	Andhra Pradesh	11	22.00
2.	Assam	12	49.73
3.	Bihar	20	974.31
4.	Gujarat	28	87.65
5.	Madhya Pradesh	18	108.27
6.	Maharashtra	11	258.43
7.	Manipur	1	30.07
8.	Orissa + Poteru (Central Plan)	20+1	1128.27+1.72
9.	Rajasthan	5	199.62

S. No.	State/UT	No. of Major & Medium Projects	Eighth Plan (1992—97) Outlays
10.	West Bengal	32	340.22*
11.	Kerala	1	10.00
Total		159+1	3210.29

* includes Rs. 15.00 crores Central assistance.

Note: In addition to above, Maharashtra has made an outlay of Rs. 6.85 crores for completed projects.

[English]

Polio

*317. DR. KRUPASINDHU BHOI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the approximate number of polio patients in the country;

(b) the reasons for increase of polio in the country;

(c) the measures adopted to prevent the increase of polio; and

(d) the central schemes proposed to be launched for the purpose?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) The number of cases of Poliomyelitis reported in 1992 were 9440. During 1993, 3880 cases of polio have been reported upto October, 1993.

(b) After a continuous decline since 1987, there was increase in number of

cases in 1992 due to cyclic increase in cases.

(c) Three doses of Oral Polio Vaccine (OPV) are given to infants for the control of poliomyelitis. In areas from where cluster of cases are reported two additional doses of OPV are given to children under 3 years of age.

(d) The implementation of the Universal Immunisation Programme will be further strengthened through increase in coverage levels. Surveillance systems will also be improved.

Damage to DAMS

*318 SHRI DHARMANNA MONDAYYA SADUL:

SHRI BAPU HARI CHAURE:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there have been structural damages to the dams due to earthquake in Maharashtra;